

**Food Safety and Standards Authority of India**  
(A Statutory Authority established under Food Safety & Standards Act, 2006)  
**FDA Bhawan, Kotla Road, New Delhi – 110002**

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Dated the 17<sup>th</sup> June, 2025

**Adopted and Confirmed Minutes of the Meeting**

**Subject: Adopted and Confirmed minutes of 46<sup>th</sup> Meeting of CAC-reg**

The draft minutes of the 46<sup>th</sup> meeting of Central Advisory Committee held on 4<sup>th</sup> February 2025 at Bhubaneswar, Odisha chaired by the CEO, FSSAI was adopted and confirmed in the 47<sup>th</sup> CAC meeting held on 27<sup>th</sup> May, 2025 at FDA Bhawan, New Delhi considering the comments/inputs received from the member.

The adopted and confirmed minutes of the 46<sup>th</sup> meeting is enclosed herewith for information please.



(Dr. Satyen Kumar Panda)  
Executive Director (Compliance Strategy)

Encl: As above

To:

- i. All CAC members;
- ii. Special invitees;
- iii. FSSAI officials.

Copy to:

PS to CEO, FSSAI



Minutes of the 46 <sup>th</sup> meeting of the Central Advisory Committee (CAC)			
Date	4 <sup>th</sup> February, 2025	Time	9: 00 AM
Location/Venue	Bhubaneshwar, Odisha	Meeting No.	46 <sup>th</sup>
List of Attendees	Annexure 1		
Welcome	<p>CEO, FSSAI extended a warm welcome to the CAC members including the State Food Safety Commissioners, state representatives and representatives of various ministries and briefed about the agenda of the meeting.</p> <p>He urged States/UTs to strengthen enforcement and surveillance activities amid rising food emergencies. Further, he emphasized on the need to enhance the ground-level efforts, especially through Designated Officers and Food Safety Officers, and asked the States/UTs to also, engage non-state actors to multiply the efforts in ensuring food safety across the country.</p> <p>He instructed the State/UTs to ensure timely uploading of the lab reports on the INFOLNET and additionally, he emphasized conducting monthly reviews of State Food Testing Laboratories.</p> <p>He commended the States/UTs for conducting large scale trainings of the food handlers across the country.</p>		
Key discussion points on Agenda Items placed in the meeting			
Agenda Item	Key discussion points	Action required by:	
1.Disclosure of interest by members	Members present at the meeting to complete their Specific Declaration of Interest and Declaration concerning Confidentiality.	CAC members	
2.Adoption of minutes of 45th meeting of CAC held on 7 <sup>th</sup> November, 2024	The minutes of the 45th meeting of CAC were confirmed and adopted by members of CAC with no comments and inputs.		
3.Action Taken Report for the 44th CAC held on 22.08.2024	The CAC members noted the action taken report on the decisions taken in the 44th meeting of CAC. It was pointed out that the action taken report has been received from 11 States/UTs. The remaining states/UTs who have not submitted the ATR were asked to submit the ATRs in a timely manner in the future.	States/UTs	

<p><b>4. Review of performance of States/UTs based on the information received from States/UTs based on Quarterly report/Annual Report.</b></p>	<p>The 3<sup>rd</sup> Quarterly state performance report of 2024-25 was deliberated during the meeting. The observations made and recommendations taken are as follows:</p> <p><b>States/UTs:</b></p> <ol style="list-style-type: none"> <li>1. To fill the vacant posts of Designated Officer/Food Safety Officer (DO/FSO) by engaging the manpower through recruitment/contractual or deputation in States/UTs.</li> <li>2. DLAs and SLAs be constituted.</li> <li>3. To ensure accurate reporting of the number of samples lifted on the FoSCoS portal in real-time, addressing the discrepancy observed between the data uploaded on the FoSCoS Portal and the data reported on the State Portal by the States/UTs.</li> <li>4. To prioritize the inspection of RBIS samples in line with the targets already assigned to the state.</li> <li>5. To upload monthly data on the Anti-Adulteration drive and consumer grievances once the new forms are available on the State Portal.</li> </ol>	<p><b>States/UTs, IT Division, FSSAI</b></p>
<p><b>5. MoU between FSSAI and States/UTs for strengthening of Food Safety Eco-system in the Country</b></p>	<p>The agenda was deliberated and the following points have been highlighted-</p> <p><b>States/UTs:</b></p> <ol style="list-style-type: none"> <li>a. <b>Work Plan 2021-22:</b> <ol style="list-style-type: none"> <li>i. 02 States/UTs namely <b>Jharkhand</b> and <b>Puducherry</b>, to submit the final UCs with the physical and financial progress report for <b>2021-2022</b> in stipulated format at the earliest.</li> <li>ii. 05 states/UTs namely <b>Gujarat, Haryana, Jharkhand, Punjab</b> and <b>Puducherry</b> to <b>surrender the unspent balance (Non-</b></li> </ol> </li> </ol>	<p><b>States/UTs</b></p>



CSS) under WP 2021-22, lying with States/UTs along with the interest accrued.

**b. Work Plan 2022-23:**

- i. 05 states/UTs namely **Bihar, Jharkhand, Andhra Pradesh, Puducherry and Punjab** to submit the **final UCs** with the physical and financial progress report for **2022-2023** in stipulated format at the earliest.
- ii. 14 States/UTs namely **Assam, Bihar, Chhattisgarh, Dadra Nagar Haveli & Daman-Diu, Delhi, Goa, Haryana, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Mizoram, Puducherry and Uttar Pradesh** to **surrender the unspent balance (Non-CSS) under WP 2022-23**, lying with States/UTs along with the interest accrued.

**c. Work Plan 2023-24:**

- i. States/UTs to provide the Final UC for the FY 2023-24 along with a progress report in the stipulated format by 31.03.2025.
- ii. The unspent balance of funds received under Non-CSS, lying with them may be surrendered at the end of FY 2024-25.

**d. Work Plan 2024-25:**

- i. 07 States/UTs namely, Andhra Pradesh, Bihar, Gujarat, Haryana, Jharkhand, Karnataka and Tripura to submit the Final Utilisation Certificate/Progress report and Surrender the un-utilised Non CSS funds.
- ii. States/UTs to submit the Provisional UC for FY 2024-25 & Progress report in the

	<p>stipulated format, along with the proposal for the Annual Work Plan for FY 2025-26 at the earliest.</p> <p><b>e. Work Plan 2025-26:</b></p> <ol style="list-style-type: none"> <li>States/UTs to submit the Final UC for the FY 2023-24 along with a progress report in the stipulated format by 01.04.2025.</li> <li>States/UTs to submit the Provisional UC for FY 2024-25 &amp; Progress report in the stipulated format, along with the proposal for the Annual Work Plan for FY 2025-26.</li> <li>For States/UTs with a 90:10 or 60:40 (FSSAI: State/UT) fund-sharing ratio under the Work Plan, they must confirm the receipt of the matching State share and provide documentary evidence to support the claim.</li> </ol>	
<b>6. Proposal for restriction of Registration Facility for certain Food Products earlier covered under BIS</b>	<p>The States/UTs were briefed regarding the proposal for restriction of Registration Facility for certain Food Products earlier covered under BIS.</p> <p><b><u>Recommendations-</u></b></p> <p>The committee concurred to the proposal.</p>	<b>FSSAI</b>
<b>7. Mandatory pre-license/pre-registration inspection for manufacturer/processor of Packaged Drinking Water and Mineral Water</b>	<p>The committee was briefed about the Order dated 29th Nov 2024 revising the RBIS policy to include Packaged Drinking Water (PDW) and Mineral Water (MW). Consequently, the State/UTs were informed about the pending inspections of manufacturers of PDW &amp; MW (License &amp; Registrations issued between 17<sup>th</sup> October – 26<sup>th</sup> December 2024).</p> <p><b><u>Recommendations:</u></b></p> <p><b>Accordingly, Commissioner of Food Safety (CFS) of all States/UTs shall direct their Designated Officers/Food Safety Officers:</b></p> <ol style="list-style-type: none"> <li>To complete mandatory pre-license/pre-registration inspection for manufacturer/</li> </ol>	<b>States/UTs</b>

	<p>processor of Packaged Drinking Water and Mineral Water.</p> <p>ii. To take follow up actions on failed surveillance samples and record the action taken under 'Subsequent action taken' on FoSCoS.</p>	
<p>8. To conduct follow-up inspections of the premises of manufacturers of FRK and Premix for FRK</p>	<p>The committee discussed the matter, and the States were informed of the action taken by the CFS in response to the FSSAI letter dated 26.11.2024. The letter directed the CFS of States/UTs where manufacturers of Fortified Rice Kernels (FRK) and Premix for FRK are located to conduct follow-up inspections of their premises.</p> <p><b><u>Recommendations:</u></b></p> <p><b>Commissioner of Food Safety (CFS) of concerned States/UTs to give necessary directions to their DOs / FSOs on the following-</b></p> <p>i. To ensure 100% inspections of manufacturing units producing FRK and Premix for FRK.</p> <p>ii. To take proactive measures to promote awareness of the FoRTrace portal among rice millers and manufacturers of FRK and Premix.</p>	<p>States/UTs</p>
<p>9. Recent Developments in Licensing &amp; Status of activities conducted through Food Safety Compliance System [FoSCoS]</p>	<p>The States/UTs were briefed about the following recent developments in licensing &amp; status of activities conducted through Food Safety Compliance System [FoSCoS]:</p> <p><b>1. Mandatory PAN Compliance:</b></p> <p>The States/UTs were informed about the mandatory PAN requirement for new, renewal, and modification applications. Additionally, petty FBOs applying for registration without a PAN must submit a declaration of non-possession, effective from October 22, 2024.</p> <p><b><u>Recommendations:</u></b></p>	<p>States/UTs, FSSAI</p>

**Commissioner of Food Safety (CFS) of all States/UTs to direct field authorities under their jurisdiction to encourage existing FBOs to update the PAN details for compliance.**

**2. Waiving off Registration Fees for 'Hawkers'**

The committee was notified that no registration fees and a five-year validity period were introduced for new and renewal registrations for "Hawkers", this initiative has been effective on September 28, 2024. And a similar scheme for Anganwadi Centres has been approved by the Food Authority and is currently under development.

**Recommendations:**

**Commissioner of Food Safety (CFS) of all States/UTs to organize camps to create awareness and disseminate this information.**

**3. Inspection of Moving Vehicles**

The committee was notified about the introduction of the Inspection of Moving Vehicles provision in FoSCoS, enabling FSOs to inspect incoming trucks within their jurisdiction. Additionally, FSOs can select the appropriate inspection checklists, including Transport and Catering, as applicable.

**Recommendations:**

**Commissioner of Food Safety (CFS) of all States/UTs to direct the DO/FSOs to use this provision.**

**4. Food Outbreak Incident Report**

The States/UTs were informed about the Food Outbreak Incident Report feature introduced in FoSCoS. This feature enables DOs and FSOs to report, update, and close food safety incidents. Officers can log in, input details, upload Action Taken Reports (ATR), and track actions.

**Recommendations:**



**Commissioner of Food Safety (CFS) of all States/UTs to direct the DO/FSOs to use the FoSCoS functionalities for effective compliance.**

**5. Uploading details of samples lifted on FoSCoS in 15 days**

The States/UTs were apprised of the challenges arising from the delayed uploading of sample details by FSOs, which subsequently impedes Food Analysts from submitting test reports of analyzed samples on the InFoLNet portal.

It was proposed that FSOs be required to upload sample details on FoSCoS within seven days of lifting. If not uploaded within this timeframe, the sample would be flagged, and the FSO would also need to upload the lab result. This addresses the system's inability to correlate samples with lab reports.

**Recommendations:**

The proposal was deliberated and the committee recommended the proposal with the following action points -

**Commissioner of Food Safety (CFS) of all States/UTs to give necessary directions on the following-**

- i. FSOs to upload sample details within 48 hours of lab submission.
- ii. To regularly monitor the number of samples lifted and analyzed on the FoSCoS Dashboard.

**For FSSAI:**

- i. To cap the number of days to upload the data on FoSCoS to 7 days.

**6. Compliance of Annual Return-**

The committee was informed that FSSAI vide letter dt. 09.05.2024, directed State/UT Commissioners of Food Safety and Regional Directors to conduct Special Drives ensuring

timely Annual Return submission by eligible FBOs. However, as of 17.01.2025 only 85.5% of State Licensed FBOs have complied. Also, there are pending unpaid penalties by the FBO for delays or non-submission of annual return.

**Recommendations-**

**The Commissioners of Food Safety (CFS) of all States/UTs may provide their inputs/ comments within 14 days for on capping penalties for delayed Annual Return submission, similar to the scheme implemented for FY 2021-22 & previous year.**

**7. RBIS Implementation Status (FY 2024-25)**

The agenda was discussed, and it was noted that only 34.1% of the target had been achieved by the States/UTs. As per Section 29(4) of the FSS Act, 2006, the Commissioner of Food Safety and Designated Officers may exercise the same powers as Food Safety Officers. Therefore, strict implementation by States/UTs is essential.

The state-wise performance of samples lifted under the Mid-Day Meal Scheme/ICDS was also discussed. **Recommendations:**

**The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions-**

- a) To ensure strict implementation of the RBIS and DOs/FSOs to achieve the 100% inspection of all FBO having high risk categories.
- b) DOs to conduct inspections under Section 29(6) of FSS Act, 2006 in order to achieve the target.
- c) States/UTs were directed to meet the target of three samples (from Mid-Day Meal/ICDS) per FSO per month.

	<p>d) To upload the information regarding MDM/ICDS Samples on FoSCoS.</p> <p><b>For FSSAI:</b></p> <p><b>The data regarding MDM/ICDS Samples to be incorporated in the Quarterly review of the State/UTs.</b></p>	
<p><b>10. Deliberation on the points related to procedures for obtaining License and Registrations</b></p>	<p>The committee was apprised that during the Food Safety Manthans (Aug–Sep 2024) gaps in licensing were identified for example when FBOs opt for registration to avoid fees and compliance, violating the FSS Act, 2006 and causing revenue loss. The State DOs/FSOs suggested curbing this through operational parameters, though turnover verification remains difficult without PAN/GST integration. The suggestions were deliberated by the committee and following <b>recommendations</b> were made -</p>	<p><b>States/UTs,</b></p> <p><b>FSSAI</b></p>
	<p>I. The Commissioners of Food Safety (CFS) of all States/UTs may provide their inputs or comments on agenda item “Deliberation on Restricting Registrations to prevent misuse” within the next 14 Days.</p>	<p><b>States/UTs</b></p>
	<p>II. The committee recommended the proposal for Change in the Methodology of Licensing and Registration for the KoB 'Food Services' and Meat Retailers, wherein FBOs has to declare vegetarian/non-vegetarian status while applying for license/registration ; the Non-vegetarian establishments must specify if they serve Beef or Pork to ensure transparency and cultural compliance; identify the mode of sale (physical or online); declaration of the brand names (at the time renewal and non-form C modifications).</p>	<p><b>FSSAI</b></p>

	<p>III. The committee recommended the approval of the proposal to allow state licensing facilities for e-commerce Food Business Operators (FBOs).</p>	<b>FSSAI</b>
	<p>IV. Development of Standard Operating Procedure of the Food Safety Mitras to review their performance.</p>	<b>FSSAI/RD</b>
	<p>V. The provision of acquiring registration for 03 months or less subject to conditions like no provision of renewal, auto-renewal, auto generation, tatkal license generation under a special tab on FoSCoS.</p>	<b>FSSAI</b>
	<p>VI. The Commissioner of Food Safety (CFS) of all State/UTs may provide their inputs on inspection/sampling within 14 Days for the FBOs being issued the 03 Month registrations.</p>	<b>States/UTs</b>
<b>11. Implementation of FSS Rule on Label Scrutiny by FSOs</b>	<p>The Commissioners of Food Safety (CFS) of all States/UTs may provide their inputs within 14 days.</p>	<b>States/UTs</b>
<b>12. To undertake Food Recall for Unsafe Samples</b>	<p>The committee discussed the matter and the following <b>recommendations</b> was made:</p> <p><b>The Commissioners of Food Safety (CFS) of all States/UTs</b></p> <ol style="list-style-type: none"> <li>To ensure adherence to the stipulated recall provisions and effective implementation of the Recall procedure including dissemination of recall alert to the consumer level.</li> <li>To review the Recalls undertaken and work on the gaps &amp; corrective measures.</li> <li>To provide the month - wise data of Food Recall on the State Portal.</li> </ol> <p><b>For FSSAI</b></p>	<b>States/UTs, FSSAI</b>

	Food Recall Data to be included in the Annual Report.	
<b>13. Appointing State Nodal Officer, Food Safety Emergency Response (FSER)- Investigation of food borne illness and sharing of report thereof</b>	<p><b>The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions-</b></p> <ul style="list-style-type: none"> <li>a) To instruct the State Nodal officer, FSER to coordinate &amp; submit ATR within the prescribed timeline and format, through CFS to FSSAI.</li> <li>b) To monitor the food poisoning incidents taking place in the state, analyse trends, root cause analysis and taking preventive measures.</li> </ul>	<b>States/UTs, FSSAI</b>
<b>14. Analysis of Enforcement &amp; Surveillance Drives conducted in FY 2024-25 (Until Nov'2024)</b>	<p><b>The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions-</b></p> <ul style="list-style-type: none"> <li>i. To ensure conducting of surveillance drives effectively and meeting the minimum targets set for sampling, thus ensuring adequate surveillance to give status of compliance and violations.</li> <li>ii. To upload data of sampling on FoSCoS for accurate and timely reporting.</li> <li>iii. To submit report on surveillance drive to FSSAI within the prescribed timeline &amp; format (as indicated in the monthly surveillance order) enabling capturing of failure rate and failed parameters.</li> </ul>	<b>States/UTs</b>
<b>15. Intensify Enforcement under Non-Carbonated Water Based Beverages:</b>	<p>The committee discussed the matter and concurred the inclusion of Non-carbonated water based beverages under RBIS as 'high Risk Category'.</p> <p><b>The Commissioners of Food Safety (CFS) of all States/UTs:</b></p> <ul style="list-style-type: none"> <li>i. To keep strict vigil and monitoring on the manufacturers and put in tight scrutiny while granting licenses/registrations to such FBOs, in</li> </ul>	<b>States/UTs</b>



	line with the provisions under the FSS Act, relevant regulations and advisories/orders issued in this regard.	
<b>16. Repeated offenders under Sec 64:</b>	The committee discussed the matter, and the Commissioners of Food Safety (CFS) of all States/UTs may seek any clarification on this issue within 14 days, if required.	<b>States/UTs</b>
<b>17. Enforcement under the IMS Act, 1992 and FSS Act &amp; Regulations for Infant Nutrition:</b>	<p><b>The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions to the FSO/Authorized Officers</b> in case a violation occurs under the IMS Act (such as improper marketing of infant milk substitutes or feeding bottles) to take legal action under IMS Act immediately ensuring that the health of infants is protected, and the promotion of breastfeeding is upheld.</p> <p><b>For FSSAI:</b></p> <p><b>The provision of the IMS Act is to be incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act.</b></p>	<b>States/UTs</b>
<b>18. Testing of Food Packaging material</b>	<b>The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions to FSOs/DOs</b> to check for compliance of food grade plastic packaging material during inspections at the manufacturing facilities as per the provision under the FSS Act 2006 and FSS (Packaging) Regulations, 2018 and in case any violation is observed appropriate action to be initiated.	<b>States/UTs</b>
<b>19. Raksa Suchakank</b>	The new pattern of scoring under Raksa Suchakank was deliberated, the committee was informed that the new pattern will be applicable from FY 2025-26 and the Raksa Suchakanak 2024-25 will be based on the last year pattern.	<b>States/UTs, FSSAI</b>

	<b>The Commissioners of Food Safety (CFS) of all States/UTs may provide their inputs/ comments within 14 days.</b>	
<b>20. Credible Food Testing and Effective Surveillance</b>	(i) All the State Food Testing Laboratories (SFTLs) to get NABL accreditation under Integrated Assessment system, at the earliest.	<b>All States/ UTs</b>
	(ii) 04 SFTLs [AP-1, Puducherry-1, West Bengal-1 and Sikkim-1] have not applied for NABL Accreditation and are thus required to expedite submission of applications.	<b>Andhra Pradesh; Puducherry; West Bengal; Sikkim</b>
	(iii) 2 SFTLs [Rajasthan (PHL Jalore) & Karnataka (SFTL Gulbarga)] have received NABL accreditation and submitted applications for FSSAI notification without obtaining FSSAI-NABL Integrated Assessment and are thus required to expedite Submission of FSSAI-NABL IA.	<b>Rajasthan; Karnataka</b>
	(iv) All SFTLs with FSSAI-NABL Integrated Assessment (I.A) are requested to enhance their I.A scope of accreditation to include Safety Parameters(Pesticides, antibiotics, toxins etc).	<b>All States/UTs</b>
	(v) All States/ UTs are requested to instruct their SFTLs to upload the report on InFoLNeT on a regular basis as well as to strictly adhere to the requirements of NABL and FSSAI while analyzing samples and generating test reports.	<b>All States/ UTs</b>
	(vi) States to send the Utilization Certificate in the hard copies for utilized grants under CSS by 15 <sup>th</sup> February, 2024.	<b>All States/ UTs</b>
	(vii) With reference to the letter No. Z.21015/01/2019-FR dated 13.01.2025 received from the Food Regulation Section (Ministry of Health and Family Welfare) regarding the Continuation of SoFTel Scheme of FSSAI beyond 31 <sup>st</sup> March, 2024, it is requested to States/UTs to provide the required information (physical and financial progress) in the prescribed format, latest by 15 <sup>th</sup> February, 2025.	<b>All States/UTs</b>

	<p>(viii) The status of Microbiology laboratory setup project was apprised to all States/ UTs. 9 Labs are complete and 11 labs are under progress, and it was deliberated that:</p> <ul style="list-style-type: none"> <li>• The inauguration date has to be fixed in concurrence with QA Division, FSSAI.</li> <li>• The prior intimation for inauguration has to be communicated to Advisor QA, well in time.</li> <li>• The inauguration plate/ stone should clearly mention "Funded by FSSAI" and should include the name of CEO, FSSAI.</li> </ul>	<b>All States/ UTs</b>
	<p>(ix) The ongoing work for Microbiology Laboratory has been stopped by Vendor, because of delayed and pending payments to Vendor for Microbiology Laboratories at Ranchi, Chandigarh, Bengaluru, Puducherry &amp; Imphal. States/ UTs may examine the matter, in compliance to RFP and advisories issued thereunder and expedite the delayed and pending payments to the vendor to ensure smooth execution.</p>	<b>Jharkhand, Haryana, Karnataka, Puducherry, Manipur</b>
	<p>(x) All SFTLs with HEEs are requested to incorporate HEEs test parameters (Pesticides, Heavy Metals, Antibiotics, Mycotoxins, Naturally occurring Toxic Substances etc.) in their scope of NABL accreditation as testing which is being done without NABL scope has got no validity.</p>	<b>All States/UTs</b>
	<p>(xi) It has been observed that the Manpower supplied by the Vendors are doing the operations on HEE but the knowledge transfer/ Hand-Holding to regular staff of SFTLs is not being done which results in halt of operation once the manpower leaves or there is gap in its replacement. The States/ UTs shall ensure that the regular SFTL staff should get properly trained, by the HEE operator, in operating the HEE proficiently.</p>	<b>All States/UTs</b>
	<p>(xii) SFTLs to take necessary action for reducing the pendency of samples and analyse these samples in timely manner.</p>	<b>All States/ UTs</b>
	<p>(xiii) SFTLs ensure timely submission of Infrastructure testing report (Quarterly).</p>	<b>All States/ UTs</b>

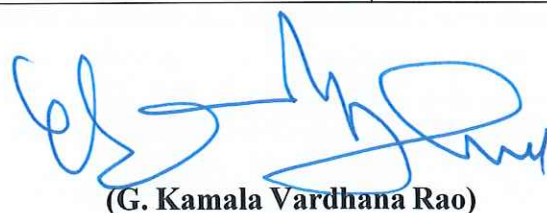


	(xiv) State of Andhra Pradesh, Haryana, Jharkhand, Maharashtra, Manipur Mizoram and Puducherry are advised to utilize FSWs for all the 3 activities (i.e., Testing, Training and Awareness) efficiently and effectively.	<b>Andhra Pradesh, Haryana, Jharkhand, Maharashtra, Manipur, Mizoram and Puducherry</b>
	(xv) States are requested to ensure regular upload of FSW activities (Testing, Training and Awareness) on the FSW web portal and share activities photographs on dedicated WhatsApp group for all the FSW vehicles under their jurisdiction.	<b>All States/ UTs</b>
	<p>(xvi) Apex Screening Committee of BIS has approved 12 FSSAI Notified State Food Testing Laboratories, wherein BIS will provide financial support for testing of Organic Food through High End Equipment [ICP-MS, GC-MS/MS and LC-MS/MS].</p> <p>State/UTs are requested to initiate readiness for installation of equipment and participate in PT Programmes conducted by APEDA-NRL-NRC Grapes.</p>	<b>Karnataka; Maharashtra; Uttar Pradesh; Rajasthan &amp; Haryana</b>
	(xvii) In order to strengthen the Laboratory Personnel, FSSAI conducts regular training. In this regard, States/ UTs are requested to share their nominations for trainings conducted by FSSAI, as and when required.	<b>All States/UTs</b>
	<p>(xviii) The Committee was apprised of certain State Specific issues pertaining to MPR, Quarterly Report, analysis on HEE, Manpower, Microbiology Laboratory, FSW etc., wherein the issues of Jharkhand had been highlighted, as follows:</p> <ul style="list-style-type: none"> <li>• The state of Jharkhand has not been submitting correct MPRs for HEEs despite multiple reminders.</li> <li>• The data in their reports has remained unchanged for over a year. A complaint email regarding inappropriate data was sent to the Commissioner of Food Safety, but it remains unanswered.</li> <li>• Additionally, no senior officer from the state has attended the CAC meetings for the past 3-4 sessions.</li> <li>• State has also not submitted the Monthly Progress Report (MPR) for the FSW for a</li> </ul>	<b>Jharkhand</b>

	<p>considerable period, necessitating urgent clarification and resolution of the delay.</p> <ul style="list-style-type: none"> <li>The work for Microbiology Laboratory has been stopped by the vendor due to Payment delays laboratory for Milestone 1 and 2 (Since 05.04.2024 &amp; 15.07.2024 respectively).</li> </ul>	
	<p><b>Comments from States/ UTs:</b></p> <ol style="list-style-type: none"> <li>The representative from Chandigarh has expressed concerns regarding the laboratory testing timeline and suggested that in case of delay in the report generation, the Laboratory should intimate about the delay to the concerned DO/ FSO.</li> <li>The Commissioner of Food Safety, Gujarat has recommended granting access to InFoLNeT for the Commissioners as well, enabling them to monitor the activities of State/ UTs effectively.</li> <li>The Commissioner of Food Safety, Maharashtra stated that the 12 SPHL/ DPHL Laboratories located in New Mumbai, Sambhajinagar (Aurangabad), Nagpur, Jalgaon, Amravati, Kolhapur, Nanded, Nashik, Ahmednagar, Satara, Solapur, and Sangli do not fall under the jurisdiction of FDA Maharashtra.</li> </ol>	
<b>21. Training and Capacity Building</b>	<p>i. States/UTs were requested to organize FoSTaC training programs in their State/UT with the help of FSSAI's empanelled Training Partners and utilize the grant (if any) sanctioned to the State/UT under the MoU for the financial year 2024-25</p> <p>ii. States/UTs were requested to significantly increase the number of FoSTaC trainings within the next two months of this FY 2024-25.</p> <p>iii. State/UTs were requested to train the food handlers of Universities, Colleges and Hostels canteens in their respective States &amp; UTs.</p> <p>iv. States/UTs were requested to train 5000 Street Food Vendors by March, 2025.</p> <p>v. States/UTs were appraised for the trainings conducted by them for their regulatory officials.</p>	<b>State/UTs</b>
<b>22. Social and Behavioural Change</b>	<p><b>Eat Right Challenge for Districts</b></p> <ol style="list-style-type: none"> <li>The last date has been extended to March 31, 2025</li> <li>Part D of the Matrix has been updated with the addition of conducting Eat Right Mela and Walkathon</li> <li>States/UTs may encourage districts for participation</li> </ol> <p><b>Eat Right Mela and Walkathon</b></p> <ol style="list-style-type: none"> <li>States/UTs have been requested to share UCs by 28th February 2025 for the Eat Right Melas and Walkathons</li> </ol>	<p><b>States/UTs</b></p> <p>i. States/UTs</p> <p>ii. States/UTs to</p>



	<p>conducted during 2021-22</p> <p>ii. FSSAI started a new season of Eat Right Melas and Walkathon in October 2024, all the Food Safety Commissioners have been communicated to organize the same in their States/UTs.</p>	<p>share the information about organizing Melas &amp; Walkathon at least 15 days prior to conducting the event to ensure timely dissemination of social media posts and other arrangements.</p>
	<p><b>Eat Right India: Certification Programmes</b></p> <p>i. States/UTs are requested to promote the certification programme</p> <p>ii. States/UTs are requested to display the certificates at prominent places</p> <p>iii. It is also requested that they share the name of the nodal officer for Eat Right India initiatives.</p>	<p><b>States/UTs</b></p>
	<p><b>Awareness Activities</b></p> <p>i. States/UTs may encourage stakeholders to follow FSSAI's Social Media Handles and Like/retweet/disseminate the content further to maximize outreach</p>	<p><b>States/UTs</b></p>
	<p>FSSAI has launched a WhatsApp group for IEC-related activities to ensure better coordination. Food Safety Commissioners and Nodal Officers may join the group ASAP.</p>	<p><b>States/UTs</b></p>
<p><b>23. Other Agenda with the approval of the Chairperson</b></p>	<p>The committee recommended</p> <ol style="list-style-type: none"> <li>1. the engagement of Non-State Actors for training purposes.</li> <li>2. Training modules to be included for newly appointed Commissioners of Food Safety to ensure they are well-acquainted with the role and functionality of the Food Safety Connect App and Raksa Suchakank.</li> </ol>	<p><b>Training Division, FSSAI</b></p>



(G. Kamala Vardhana Rao)

Chief Executive Officer, FSSAI

## **Annexure I**

### **List of Participants**

Sh. G. Kamala Vardhana Rao, IAS, CEO, FSSAI- In Chair (through Video Conferencing)

#### **Representatives of Ministries/ Departments: -**

1. Sh. Vikram Kesharee Pradhan, Director, Ministry of Food Processing Industries
2. Suktisita Bhattacharya, Special Commissioner, Special Secretary, Health & Family Welfare Department

#### **Commissioners of Food Safety of States/UTs:**

1. Ms. Shweta Desai, Commissioner of Food Safety, Goa
2. Ms. Maya Awasthi, Commissioner of Food Safety, Madhya Pradesh
3. Dr. H.G. Koshia, Commissioner of Food Safety, Gujarat
4. Shri. Anoop Khinchi, Commissioner of Food Safety, Nagaland
5. Mr. Hashmat Ali Yattoo, Commissioner of Food Safety, J & K
6. Dr. Poma Tudu, Commissioner of Food Safety, Odisha
7. Ms. Afsana Parween, Commissioner of Food Safety, Kerala
8. Dr. Abhinav Trikha, Commissioner of Food Safety, Punjab

**Members from various fields (Other than CFS):**

1. Ms. S. Saroja, Executive Director, Representative of Consumer Organization
2. Ms. Gunjan Jha, Representative of Agriculture
3. Dr. C. Chimmusamy, Retired Dean and Professor, TNAU, Representative of Agriculture
4. Dr. Balwinder Bajwa, EFRAC, Kolkata, West Bengal
5. Sh. Deepak Saxena, Associate Director, Representative of Consumer from CUTS

**Representatives from States/UTs:**

1. Ms. Rekha S. Chauhan, Additional Commissioner of Food Safety, Uttar Pradesh
2. Sh. Pankaj Ojha, Additional Commissioner of Food Safety, Rajasthan
3. Sh. Neeraj Thapa, Additional Director, Sikkim
4. Sh. D Bahun Shisha Mukhim, Joint Commissioner of Food Safety, Meghalaya
5. Sh. D. K. Sharma, Joint Commissioner of Food Safety, Haryana
6. Sh. Neeraj Kumar, Joint Commissioner of Food Safety, Himanchal Pradesh
7. Sh. Ajit Kumar K, Assistant Commissioner, New Delhi
8. Sh. Hari Shankar Singh, Deputy Commissioner, Uttar Pradesh
9. Sh. N. Purna Chandra Rao, Director FAC & DO, Andhra Pradesh
10. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
11. Sh. Ranjeet Singh, Designated Officer, Delhi
12. Sh. Surendra Roy, OSD, Bihar
13. Sh. Roshan Verma, Sr. FSO, FDA, Chhattisgarh
14. Sh. Sendongkaba Jamir, Consultant under Food Safety Wing, Nagaland

**FSSAI Officials: -**

1. Ms. Inoshi Sharma, ED (CS)
2. Ms. Pritee Chaudhary, Director, WRO, FSSAI
3. Col. Sujay Kumar, Director, ERO, FSSAI
4. Sh. Balasubramanian.K, Joint Director, QA
5. Sh. Sidhartha Roy, Principal Manager, SBCD
6. Sh. Ankeshwar Mishra, Joint Director, GA & Policy Coordination
7. Sh. Nilesh Ojha, Deputy Director, RCD
8. Sh. Sasi Kanta Bhuyan, Deputy Director, ERO
9. Sh. Dibyanshu Prakash, Deputy Manager, ERO
10. Sh. Amit Jha, Technical Officer, RCD
11. Ms. Sunaina Verma, Technical Officer, RCD
12. Sh. Abhinay Shashank, Technical Officer, QA

13. Sh. Ravindra Malik, Technical Officer, QA

**Members, Representatives and Officials joined through Video Conferencing: -**

1. Sh. R. Lalvena, Commissioner of Food Safety, Tamil Nadu
2. Sh. Ulhas Ingawale, Joint Commissioner of Food Safety, Maharashtra
3. Sh. Sanjeev Kumar, Joint Commissioner of Food Safety, Jammu and Kashmir
4. Sh. US Dhyani, Executive Director, HR, FSSAI
5. Dr. Satyen Kumar Panda, Advisor, QA, HQ, FSSAI
6. Sh. V.K. Pancham, Director, SRO, FSSAI
7. Sh. Rakesh Kumar, Director, RCD, HQ, FSSAI
8. Ms. Sweety Behera, Director, QA, HQ, FSSAI
9. Ms. Lily Prasad, CITO, HQ, FSSAI
10. Sh. Shubhashish Mallick, Senior Manager, SBCE, HQ, FSSAI
11. Mr. P.H. Bhagora Senior Scientific Officer, Regional Food Laboratory, *Rajkot*
12. Ms. S. Vijayarani, Director, NRO, FSSAI
13. Sh. O.D. Sangma, Deputy Commissioner, Meghalaya
14. Shri Lokam Mangha, Dy. Food Safety Commissioner, Directorate of health Services, Food Safety unit, Arunachal Pradesh
15. Dr John Kemp, SPO Food Safety, Nagaland
16. Sh. Ch Sanajaoba, Food Analyst, SPHL Manipur
17. Mr. Firdaus Ahmed, Food Safety Officer, Jammu and Kashmir

**Regrets:**

CFS of States/UTs (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Maharashtra, Manipur, Meghalaya, Mizoram, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal. The Union Territories are Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli and Daman and Diu, Lakshadweep, Delhi, Puducherry and Ladakh.). However, some representatives of these States/UTs have attended the meeting on their behalf and are indicated in the participant list above.

\* Mistakes in the spelling of any name or missing names are unintentional and are regretted.